

THE GOVERNMENT OF UNION TERRITORIES AND THE
GOVERNMENT OF NATIONAL CAPITAL TERRITORY
OF DELHI (AMENDMENT) ACT, 2006

No. 5 OF 2006

[2nd March, 2006.]

An Act further to amend the Government of Union Territories Act, 1963 and the Government of National Capital Territory of Delhi Act, 1991.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

Short title
and
commencement.

1. (1) This Act may be called the Government of Union Territories and the Government of National Capital Territory of Delhi (Amendment) Act, 2006.

(2) Section 2 shall be deemed to have come into force on the 31st day of March, 2005.

CHAPTER II

AMENDMENT OF THE GOVERNMENT OF UNION TERRITORIES ACT, 1963

Insertion of
new section
43F.
Special
provision as
to
readjustment
of territorial
constituencies
on the basis
of 2001
census.

2. After section 43E of the Government of Union Territories Act, 1963, the following section shall be inserted, namely:— 20 of 1963.

"43F. Notwithstanding the publication of orders under sub-section (1) of section 10 of the Delimitation Act, 2002 or anything contained in sub-section (2) or sub-section (4) of the said section, any readjustment in the division of Union territory into territorial constituencies by the Delimitation Commission under the said Act, on the basis of 2001 census shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify and until such readjustment takes effect, any election to the Legislative Assembly may be held on the basis of the territorial constituencies existing before such readjustment." 33 of 2002.

CHAPTER III

AMENDMENT OF THE GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI ACT, 1991

Amendment
of section 3.

3. In section 3 of the Government of National Capital Territory of Delhi Act, 1991, in sub-section (3), after the proviso, the following proviso shall be inserted, namely:— 1 of 1992.

"Provided further that any readjustment in the division of the Capital into territorial constituencies by the Delimitation Commission under the Delimitation Act, 2002 on the basis of 2001 census shall take effect from such date as the Central Government may, by order, published in the Official Gazette, specify and until such readjustment takes effect, any election to the Legislative Assembly may be held on the basis of the territorial constituencies existing before such readjustment." 33 of 2002.